

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.388 OF 2018

In the matter of:

Sathish Kumar Pottem & Anr

Appellant

Versus

Sunil Kumar Pottem & 5 others

Respondent

For Appellant:Mr. V. Venkata Rami Reddy, Advocate.

For Respondent: Mr. M.L. Sharma, Advocate for R2.

Ms Sakshee Sharma and Mr. Nikhil Jain, Advocates for R1, R3 and R4.

ORDER

02.07.2019- Learned counsel for the appellant submits that since it is a family company, and amity and goodwill has been restored in the family, the appellant intends to implement the impugned order passed by the National Company Law Tribunal, Hyderabad Bench, Hyderabad and withdraw the instant appeal. The appeal is accordingly disposed off as withdrawn without granting liberty to assail the very same impugned order in appeal before this Appellate Tribunal or before any other competent forum.

2. Interim directions passed on 5th December, 2018 shall stand withdrawn.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member(Technical)

Bm/nn